

GAHC010085902021



**THE GAUHATI HIGH COURT**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : PIL(Suo Moto)/3/2021**

XXXX  
GUWAHATI, ASSAM

VERSUS

THE ADVOCATE GENERAL, ASSAM AND ANR.  
GOVT. OF ASSAM, GUWAHATI

2:THE GAUHATI HIGH BAR ASSOCIATION

REP. BY ITS PRESIDENT  
GAUHATI HIGH COURT  
GUWAHAT

**Advocate for the Petitioner** : SC, GHC

**Advocate for the Respondent** : ADVOCATE GENERAL, ASSAM

**- B E F O R E -**

**HON'BLE THE CHIEF JUSTICE MR. SUDHANSHU DHULIA**

**HON'BLE MR. JUSTICE N. KOTISWAR SINGH**

**HON'BLE MR. JUSTICE MANASH RANJAN PATHAK**

**13-08-2021**

The matter is taken up through video conferencing.

Heard Mr. M.P. Sharma, learned counsel appearing on behalf of Mr. U.K. Nair, learned senior counsel for the Gauhati High Court. Also heard Mr. D. Saikia, learned Advocate General, Assam; Mr. N. Dutta, learned Advocate General,

Arunachal Pradesh; Mr. D. Das, learned Advocate General, Mizoram; Ms. M. Kechii, learned Government Advocate, Nagaland; Mr. R.K.D. Choudhury, learned Assistant Solicitor General of India and Mr. S.N. Sarma, learned senior counsel, representing the Gauhati High Court Bar Association.

Having heard the learned Advocate Generals and considering that the situation in Assam has improved as regarding COVID-19 pandemic, we are of the view that the *interim* order passed by us on 10.05.2021 needs to be vacated for all the subordinate Courts, Tribunals etc, for which it was operating. As far as the High Court is concerned, for the Principal Bench at Guwahati, we have already vacated this order though effectively from 23.08.2021.

In that view of the matter, the *interim* order dated 10.05.2021, so far it relates to cases in all other Courts, Tribunals, etc., i.e. the subordinate Courts, Tribunals, etc., will stand vacated on 31.08.2021, subject to any further orders of this Court in the present PIL.

List this case again before this Court on **1<sup>st</sup> September, 2021**.

Meanwhile, i.e. between today and 31.08.2021, the litigants will be at liberty to move appropriate application(s) for extension of the stay orders(s) or for any other purpose before the appropriate Court, which shall be dealt with in accordance with law.

**JUDGE**

**JUDGE**

**CHIEF JUSTICE**